

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

7.

**IA 2303(MB)2024
IN C.P. (IB)/386(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2024**

NAME OF THE PARTIES:

Icici Bank Ltd

Vs

Vinergy International Pvt Ltd

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Counsel for the Applicant present but has not marked their appearance.
2. **IA-2303(MB)2024:** This is an application filed for seeking extension of the Corporate Insolvency Resolution Process (“CIRP”) period of the Corporate Debtor by 90 (Ninety) days as resolved by 100% voting in favour in the 12 CoC meeting of the Corporate Debtor convened on 02.05.2024.
3. In view of the direction given by the Hon’ble NCLAT, the CoC in its 12th meeting held on 02.05.2024 with 100% voting had passed a resolution for extension of 90 days.
4. Accordingly, the RP has filed this application for extension of 90 days from 28.04.2024. The reasons stated in the application are satisfactorily. Accordingly, 90 days extension is granted. In view of the above, **IA-2303(MB)2024 is allowed and disposed of.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)